

Company: Sol Infotech Pvt. Ltd. **Website:** www.courtkutchehry.com

Printed For:

Date: 16/12/2025

(2015) 03 DRAT CK 0020

Debts Recovery Appellate Tribunal, Delhi

Case No: Appeal No. 350 Of 2012 In Appeal No. 33 Of 2003

Priya Bhatia APPELLANT

Vs

State Bank Of Patiala And Ors. RESPONDENT

Date of Decision: March 3, 2015

Acts Referred:

• Code Of Civil Procedure, 1908 - Order 21 Rule 2, Order 21 Rule 22, Order 21 Rule 66, Order 21 Rule 66(2), Order 21 Rule 89, Order 21 Rule 90, Order 21 Rule 92, Order 21 Rule 92(2)

• Recovery Of Debts Due To Banks And Financial Institutions Act, 1993 - Section 30

• Constitution Of India, 1950 - Article 127

Citation: (2015) 3 BC(DRAT) 101 Hon'ble Judges: Ranjit Singh, J

Bench: Single Bench

Advocate: Rajeeve Mehra, Sumeher Bajaj, S.K. Tyagi, Vikram Rawal

Final Decision: Dismissed

Judgement